

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No.1170/2017

(Arising out of impugned final judgment and order dated 23-09-2016 in CRLA No. 1469/2013 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

MALTI TRIPATHI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH S.L.P.(Cr1) No.5628/2017 (II)

Date : 18-04-2018 This petition were MENTIONED today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s)

Mr. Rajat Bhardwaj, AOR

Ms. Rajkumari Banju, AOR

For Respondent(s)

Mr. Kamlendra Mishra, AOR

Mr. Harish Pandey, AOR

Mr. Adarsh Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

S.L.P.(Cr1) No.5628/2017

On mentioning, the matter is taken on Board.

List the matter in the first week of May, 2018,
before the appropriate Bench as per the roster.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Assistant Registrar